

Narula Sahoo — Applicant
V.S.

U.O.I & D.R. — Respondents

II (A)

O.A.741/96

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	4.11.96	<p>The applicant seeks disbursement of his salary as a regular Bridge Khalasi since the time he was appointed to the post. It is averred at paragraph 4.3 that the applicant is a regular Bridge Khalasi in S.E.Railway since 1981. He was given the P.C.R. post on 1.4.1985. He states that the salary of the said post is fixed at Rs.2600/-, but he is drawing Rs.1150/- which is much less. At first sight it appears that this case is hit by limitation. There is not even a pleading that the applicant had approached the authorities with a representation for payment of salary as a Bridge Khalasi or as a P.C.R Khalasi since 1985. The enclosed representation dated 2.3.1996 is submitted a decade after the event. The applicant has, however, cited two decisions in O.A. No.206/89 and O.A.No.656/93. In O.A.No.206/89 the applicant was promoted as a Bridge Khalasi in scale of pay of Rs.210-290/- against the regular vacancy as per order dated 16.4.1981. The said post of Bridge Khalasi was re-classified as per letter dated 13.8.1985 from semi-skilled to skilled in the scale of Rs.260-400/- with effect from 1.12.1984. The scale of Rs.260-400/- was revised to Rs.950-1500/- with effect from 1.1.1986. Later by an order dated 2.5.1989 the applicant was reverted as B.T.M.Khalasi which is semi-skilled. It is in that connection that the O.A. had been filed and he has been directed to be paid the higher scale of Rs.950-1500/- with effect from 1.1.1986. O.A.No.656/93 sought a direction to upgrade the posts of the applicants to</p> <p>4/11/96</p>	

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		<p>skilled category and give them the pay scale of Rs.950-1500/- as recommended by the Fourth Pay Commission with effect from 1.1.1986. In that case till 1993 the matter was not decided in spite of the Tribunal's order dated 18.12.1989. It is in this background that it is necessary to issue notice to the Respondents to show cause as to why this C.A. shall not be admitted and disposed of at the admission stage. The question of limitation is kept open. Showcause shall be filed within four weeks. Due date December 4, 1996. Fix this case on 6.12.1996.</p>	



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Section Officer, 06.11.96
Central Administrative Tribunal
Cuttack 751 001, Cuttack

Sd/- MEMBER (ADMINISTRATIVE)

4. XI. 96